CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.441/TL/2025

Subject	:	Petition under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Mundra I Transmission Limited (Remand matter).
Petitioner	:	Mundra I Transmission Limited (MITL)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) & Ors.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Amit Kapur, Advocate, MITL Shri Hemant Singh, Advocate, MITL Shri Lakshyajit Singh Bagdwal, Advocate, MITL Ms. Alchi Thapliyal, Advocate, MITL Shri Avdesh Mandloi, Advocate, MITL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the matter has been remanded to the Commission by the Appellate Tribunal for Electricity (APTEL) vide its order dated 28.9.2026 in DFR No. 285 of 2026, with IA Nos. 1792 of 2026 and 1154 of 2026, with a direction that matter be heard on the merits and fresh orders be passed within three months. The learned counsel further submitted that the pleadings are already on record and sought time to file additional documents, which were filed before the APTEL.

2. The CTUIL's representative submitted that CTUIL would file its brief written submissions addressing the issues arising in the present matter.

3. After hearing the parties, the Commission directed the Petitioner and CTUIL to file their additional submissions/short written submissions on an affidavit within a period of ten (10) days, with an advance copy to each other.

4. The Petition will be listed for hearing on 10.12.2026.

By order of the Commission

sd/-
(Vipan Sharma)
Deputy Chief (Law)